

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

**SERVICE TAX APPEAL NO.85864 OF 2017
SERVICE TAX APPEAL NO.85865 OF 2017
SERVICE TAX APPEAL NO.85867 OF 2017**

[Arising out of Order-in-Appeal no:PK/ST/-I/MUM/85,86,87,88/2016-17 dated 31st January 2017 passed by the Commissioner (Appeals), Service Tax-I, Mumbai, 9th Floor, Piramal Chambers, Jijibhoy Lane, Lalbaug Parel, Mumbai-400 012]

K V CATERERS

Appellant

Vs.

**COMMISSIONER OF SERVICE TAX-VI,
MUMBAI**

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Aditya Singh Parihar (AR)

CORAM:

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO. 85021-85023 /2025

DATE OF HEARING/DECISION: 02.01.2025

PER: CORAM

Appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127 (6) of Finance Act 2019, the appeals are dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

